

ies projects in Maharashtra and West Bengal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) Three Projects have recently been negotiated with the International Development Association (I.D.A.), as follows:

1. Maharashtra Forestry Project for IDA Credit of SDR 88.9 million (equivalent to Rs. 322.6 Crore).
2. West Bengal Forestry Project for IDA Credit of SDR 24.1 million (equivalent to Rs. 87.4 Crore).
3. Shrimp and Fish Culture Project covering five states including West Bengal, for total IDA Credit of SDR 62.9 million (equivalent to Rs. 228.0 Crore).

All the three projects are expected to be taken up for implementation shortly.

[*Translation*]

#### Transportation of Chemicals

1664. SHRI RAMKRISHNA KUSMARIA:  
SHRI PRABHU DAYAL KATHERIA:  
SHRI BALRAJ PASSI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have constituted Road Safety Committees at State and district levels for checking any mishap during the transportation of various chemicals;

(b) if so, the details thereof;

(c) whether any rules have been framed for imparting training to the drivers transporting these chemicals; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Rule 9 of the Central Motor Vehicles Rules, 1989 provides for the qualification and training required to be possessed by a driver for driving vehicles carrying dangerous or hazardous goods. This Rule is yet to be brought into force. Relevant extract of this Rule is annexed as statement.

#### STATEMENT

*Rule 9: Educational qualifications for drivers of goods carriages carrying dangerous or hazardous goods.*

1. On and from the date of commencement of this rule, any person driving a goods carriage carrying goods of dangerous or hazardous nature to human life shall in addition to being the holder of driving licence to drive a transport vehicle, also possess minimum educational qualification of a pass in the 10th standard or possess a certificate of having undergone a course connected with the transport of such goods, for such period and from such establishments as may be specified by notification in the Official Gazette by the State Government from time to time.

2. The holder of a driving licence possessing the minimum educational qualification or the certificate referred to in sub-rule(1), shall make an application in writing on a plain paper along with his driving licence and the relevant certificate to the licensing authority in whose jurisdiction he resides for making necessary entries in his driving licence and if the deriving licence is in Form 7, the application shall be accompanied by the fee referred to in Sl. No.8 of the Table to Rule-32.
3. The licensing authority, on receipt of the application referred to in sub-rule(2), shall make an endorsement in the driving licence of the applicant to the effect that he is authorised to drive a goods carriage carrying goods of dangerous or hazardous nature to human life.
4. A licensing authority other than the original licensing authority making any such endorsement shall communicate the fact to the original licensing authority.

#### Loans to Industrial and Agricultural Sectors

1665. SHRI NARAIN SINGH  
CHAUDHRI:  
SHRI SHDHIR SAWANT:  
SHRI J. CHOKKA RAO:

Will the Minister of FINANCE be pleased to state:

(a) the amount of loans provided by banks and financial institutions to the industrial and agricultural sectors in each state during the last three years, year-wise; and

(b) the amount of loans of these two sectors waived off and the amount not recovered so far, bank and financial institution-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The State-wise outstanding amount of loans of commercial banks for agriculture and small scale industries (SSI) sectors as at the end of December, 1989 and March, 1990 (latest available) is given in Statements I and II. Similarly, the amount Sanctioned and Disbursed by all financial institutions to industries in each state for the year 1988-89, 1989-90 and 1990-91 is given in Statement III.

(b) The Agricultural and Rural Debt Relief (ARDR) Scheme, 1990 was introduced by the Government for providing Debt relief to the extent of Rs. 10,000 per borrower to eligible borrowers including farmers, artisans and weavers in rural areas. Under this scheme, the amount of loans waived was Rs. 7714.60 crores. As regards the concessions and settlements made by banks with their client the same will be decided by them upon the merit of each case. However, the amount of overdues of banks against the outstandings in Agriculture and Industries of all size as on March, 1990 (latest available) was as under:

(Rs. Crores)

Sectors	Amount outstanding	Amount Overdues
Large & Medium industries	32549.41	4276.94
Small Scale Industries	15198.15	3074.83
Agriculture	16603.06	3450.78